

ACT No. XIII OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 26th April 1860.)

*An Act to repeal certain Laws relating to the jurisdiction of the Zillah Court of Furruckabad.*

WHEREAS it is expedient to repeal certain Laws relating to the jurisdiction of the Zillah Court of Furruckabad; It is enacted as follows:—

Preamble.

I. Section VIII of Regulation II. 1803 of the Bengal Code (*enacting a rule for the guidance of the Zillah Court of Furruckabad, with reference to complaints preferred against any of the dependants of the Nawab of Furruckabad*) and Act XII of 1836 (*relating to the execution by the said Court of certain decrees passed by the Nawab under the provisions of the said Regulation*) are hereby repealed.

Laws Repealed.